"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 16th August, 2005, agreed without any amendment to the Citizenship (Amendment) Bill, 2005, which was passed by Rajya Sabha at its sitting held on the 29th July, 2005."

STATEMENTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI ROBERT KHARSHING (Meghalaya): Sir, I lay on the Table a copy each (in English and Hindi) of the statements showing final Action Taken Replies of the Government on the recommendations/observations contained in Chapter I of the following Action Taken Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2005-2006):

- (i) Forty-third Report (Tenth Lok Sabha) on "Formulation, Implementation and Monitoring of Reservation Policy";
- (ii) Forty-sixth Report (Tenth Lok Sabha) on "Atrocities on Scheduled Castes and Scheduled Tribes and pattern of Social Crimes towards them":
- (iii) Fifth Report (Eleventh Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Indian Bank and credit facilities provided by the Bank to them";
- (iv) Eleventh Report (Thirteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in All India Radio and Doordarshan"; and
- (v) Third Report (Fourteenth Lok Sabha) on "Working of the Tribal Cooperative Marketing Development Federation of India Limited (TRIFED)".